

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-26189709; Fax-20904365

Petition No. 189/GT/2020

Date: 30.8.2024

To,

The General Manager (Commercial),
NTPC Limited,
NTPC Bhawan, Core-7, Scope Complex,
7 Institutional Area, Lodhi Road,
New Delhi – 110003.

Sir,

Subject: Petition for approval of tariff of Barauni Thermal Power Station Stage - I (220 MW) for the period 2019-24.

Reference: ROP of the hearing dated 13.8.2024 in Petition No. 189/GT/2020.

In continuation of ROP dated 13.8.2024, the Petitioner is directed to file the following additional information on or before **27.9.2024** after serving a copy to the Respondents:

- a) *The audited accounts for FY 2023-24.*
- b) *The detailed scope of works for Rs. 0.77 crore disbursed from R&M utilisation fund on 25.3.2021.*
- c) *The detailed scope of works for 'firefighting system' along with the status and reason for claiming Rs. 200 lakh towards the same when it has not been executed till 31.3.2023.*
- d) *Detailed break-up of employee benefit claimed in IEDC.*
- e) *The auditor certified Pre-commissioning expense with Auditor signature and UDIN No. clearly visible.*
- f) *Auditor certified, year-wise expenses from date of takeover to 2023-24, incurred towards security charges and water charges clearly bifurcating the apportionments between Barauni Stage I & II and apportionment towards the Unit-6 and Unit-7 along with supporting documents for security expenses claimed.*
- g) *Reason for not conducting third party sampling from July 2019 to September 2019 along with the reason for not claiming credit/debit note from the coal company for the high loss in GCV and the details of remedial action taken by the Petitioner to resolve the same.*

Tariff Forms

- h) *The revised tariff forms as per the actual date of recommissioning for Unit-6 and Unit-7*
- i) *Any further additional information required to be submitted by the Petitioner.*

2. The Respondents shall file their replies by **18.10.2024** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **1.11.2024**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours Sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents